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SLP(C)No. 16433 OF 1999

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

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ITEM NO. 3

COURT NO. 7

SECTION IV-B

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A. No. 3 In SLP(C) 16433, 17558 AND 16429/1999 AND
I.A. No. 2 In SLP(C) Nos. 17566, 16640 AND 18976/1999 AND
I.A. Nos. 17-24 In SLP(C) Nos. 16412-16419/1999 AND
I.A. Nos. 7-9 In SLP(C) Nos. 19006-19008/1999

State of Punjab & Ors.

Petitioners

Versus

Sohan Lal Gupta & Ors. Etc. Etc.

Respondent(s)

(For Directions/Clarifications)

Date: 30.3.2001 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For the Petitioner(s) : Mr. H.S. Munjral, Adv.
Mr. Kanwaljit Kochhar, Adv.
Mr. Rajeev Sharma, Adv.

For the Respondent(s) :

UPON hearing counsel the Court made the following
O R D E R

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.SP2

In the second page, at second line of order dated 31.7.2000, the words ' these petitions stand dismissed' shall stand substituted by the words 'these petitions stand disposed of'. I.As. are allowed accordingly.

.SP1

Charanjit

[Om Prakash]
Court Master